

and intelligence agencies for taking appropriate steps for prompt identification for illegal migrants, their restriction to specified locations as per provisions of law, capturing their biographic and biometric particulars, cancellation of fake Indian documents and legal proceedings including initiation of deportation proceedings as per provisions of law. The States/UTs have also been advised to share with the UIDAI the particulars of those illegal migrants who have wrongfully obtained Aadhaar Cards for appropriate legal action.

The matters of Rohingya Muslims are *sub-Judice* in the Hon'ble Supreme Court.

#### **Encounter in Palamu district, Jharkhand**

3717. SHRI SANJIV KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that for the incident in Bokaria village of Palamu district on 8 June, 2015, the team which was involved in the encounter was commended by Government for their gallantry;

(b) if so, the details of award, if any, conferred on the team;

(c) whether Government has re-opened and reviewed the matter subsequent to the National Human Rights Commission indictment; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (b) No, Sir.

(c) to (d) National Human Rights Commission (NHRC) obtained reports on the incidents in Bokaria village of Palamu district of Jharkhand on 8th June, 2015 and made a detailed spot enquiry. NHRC has issued certain directions for further investigation. The case is under investigation and is being heard in Hon'ble High Court of Jharkhand.

#### **Drug smuggling in the country**

3718. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered for drug trafficking in the country during the last three years, the details thereof along with percentage of Indian nationals and foreign nationals among them;

(b) whether all international borders are considered as the highest gateways for smuggling drugs into the country, if so, the details thereof; and

(c) the measures adopted by Government to curb drug smuggling in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per information available with Narcotics Control Bureau, 27231, 31535 and 46959 cases were registered by various drug law enforcement agencies in the country during 2015, 2016 and 2017 respectively. Around 99% of the persons arrested (127180) during the above period were Indian nationals.

(b) Drugs enter into India through land routes of Iran, Afghanistan and Pakistan (Golden Crescent) and Golden Triangle (borders of Myanmar, Laos and Thailand). Instances of drug smuggling from borders with Nepal, Bangladesh and Bhutan have also come to notice.

(c) Government of India has undertaken the following steps to prevent the drug trafficking:—

- Drug awareness programmes in the schools/colleges/institutions, rallies, workshops, seminars and display boards in various public places.
- Financial assistance to the States/UTs to strengthen their enforcement capabilities to combat drug trafficking.
- Strict vigil at the land borders and coastal areas to prevent smuggling of drugs from across the borders.
- Intensive preventive and interdiction efforts in the drug prone routes.
- Various agencies viz. NCB, CBN, DRI, Customs, State Police empowered to take action in terms of supply reduction of narcotic drugs.
- Destruction of illicit cultivation of poppy/cannabis to control availability of drugs.
- Capacity building measures such as training of the officials of the drug law enforcement agencies.
- Setting up of Narco Coordination Centre (NCORD) at Central level to discuss Drug related issues with Central Ministries/State Governments/Central Agencies.
- Signing of Memorandum of Understanding with 13 countries and bilateral agreements with 24 countries to effectively coordinate on various drug related issues.